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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA

ORIGINAL APPLICATION No. 49/2024/EZ

IN THE MATTER OF:

ANKUR SHARMA

...APPLICANT

VERSUS

STATE OF WEST BENGAL & ORS.

...RESPONDENT(S)

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Mrinal Kanti Biswas

Regional Director & Scientist E,
CPCB, Kolkata

Sibojyoti Chakraborty
Filed through Counsel

Dated: 06.05, 2024

Place: Kolkata

06 MAY 2024



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REPLY ON BEHALF OF RESPONDENT NO. 03: CENTRAL POLLUTION CONTROL BOARD

I, Mrinal Kanti Biswas, son of Shri Saroj Kumar Biswas, aged about 42 years, having office at the Regional Directorate, Central Pollution Control Board, Southend Conclave' Block No. 502, 5th & 6th Floor, 1582, Rajdanga Main Road, Kolkata-700107, do hereby state as follows:-

1. That I, in capacity of Regional Director, Regional Directorate (East), Central Pollution Control Board (hereinafter referred to as 'CPCB'), Kolkata, have made myself acquainted with the facts and circumstances of the instant case due to the official capacity as mentioned above and on the basis of available records, I am well versed with the facts and circumstances of the matter and as such competent & authorized to submit this reply on behalf of Respondent No.3.
2. That, I have read and understood the averments made by Applicant in Synopsis, List of dates, grounds and annexure enclosed with the Original application (hereinafter referred as 'O.A.') and at the outset it is respectfully submitted that this Answering Respondent Denies, unless expressly admitted, all contents as well as averments, and grounds taken in the Application.

PRELIMINARY SUBMISSIONS:-

3. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and control) Act, 1974. It performs the functions under The Water

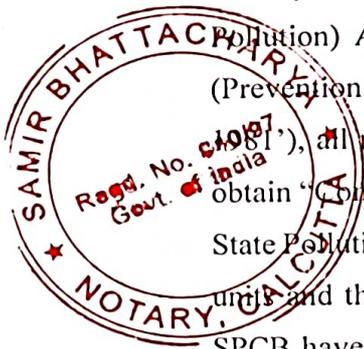
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Prevention and control) Act, 1974, The Air (Prevention and control) Act, 1981 and The Environment (Protection) Act, 1986.

4. That the Original Application is inter alia against gross pollution and environmental damages being caused by Kolkata Leather Complex (hereinafter referred to as 'KLC'), located at South 24 Parganas, Pin -743502, where KLC has its own Common Effluent Treatment Plant (hereinafter referred to as 'CETP'), where toxic metal and chemical laden effluent are being drained into Basanti Canal leading to river Bidyadhari which drains into the Bay of Bengal at Sundarbans, an internationally recognized RAMSAR site.

PARA-WISE REPLY

5. That the averments made under Para 1 to 2, the applicant provides the details of himself, his business and also brings out brief introduction of respondents. Hence need no comments from this answering respondent.
6. That the averments made under Para 3 to 9 provides the details of KLC and the nature of the complaint against KLC, where about 500 tanneries are housed in KLC, implementing KLC project on a Build-operate-transfer basis, awarding of contract on BOT basis to M/s M.L. Dalmia & Company Ltd. including to create all the infrastructures viz. roads, canals, pipelines, CETP, etc. It has been alleged that though KLC is equipped with CETP, but still toxic metal and chemical laden effluent are being drained from KLC into Basanti Canal leading to river Bidyadhari, which finally drains into the Bay of Bengal at Sundarbans. In this regard, it is humbly submitted that, as per provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as 'Water Act, 1974') and the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as 'Air Act, 1981'), all new intending Projects (Developmental and Industrial) are required to obtain "Consent to Establish" (hereinafter referred to as 'CTE') from the concerned State Pollution Control Board (hereinafter referred to as 'SPCB') and all the running units and the units starting operation after establishing as per CTE issued by the SPCB have to apply for "Consent to Operate" (hereinafter referred to as 'CTO'); depending upon the pollution and hazard potential of industrial activities, the industries are categorized as red, orange, green and White category. In this context, it is further submitted that Ministry of Environment, Forest and Climate Change (hereinafter referred to as 'MoEF&CC') has already notified the discharge standards on 01.01.2016 (**Annexure I**).



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7. That the averments made under Para 10 to 13 states that the alleged pollution occurred due to KLC, such as the toxic water discharging into Basanti Canal leading to river Bidyadhari, extraction of groundwater, solid waste dumping, absence of green cover, filthy smell, release of toxic fumes as reported in a newspaper article, television news and observed by the applicant. In this regard, it is humbly submitted that a committee has been constituted comprising of the following members in compliance to Hon'ble NGT Order dated 14.03.2024 to inspect the site and verify with regard to the allegations made:

- a. Senior Scientist, West Bengal Pollution Control Board;
- b. Senior Scientist, Central Pollution Control Board (CPCB);
- c. Senior Scientist, MoEF&CC, IRO, Kolkata and
- d. District Magistrate, Howrah, or his representative not below the rank of Additional District Magistrate

With regards to this, CPCB has nominated Regional Director & Scientist-E as member in the Committee constituted by Hon'ble NGT.

8. That the averments made under Para 14 are a matter of record, referred to the complaint lodged by the Applicant against environmental damage being caused by KLC via e-mail dated 02.06.2023 and CPCB has forwarded the complaint on 12.06.2023 to WBPCB for conducting inspection and taking necessary action, which is also annexed as 'P4' of the application copy.

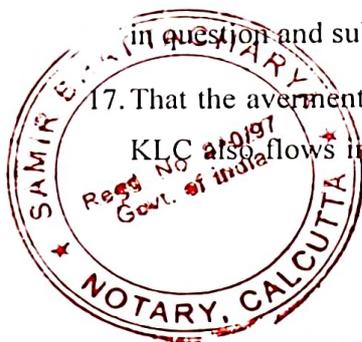
9. That the averments made under Para 15 to 17, the Applicant has levelled allegation against the Government of West Bengal, in this regard it is submitted that the same does not pertain to Respondent No. 3 and hence required no comments.

10. That the averments made under Para 18 elaborated the issues faced by the fisherman of river Bidyadhari as reported in a newspaper article published on 26.02.2024 in The Telegraph Online. The same is matter of record and it is humbly submitted that, Hon'ble NGT has already constituted a joint committee who has been directed to inspect the site in question and submit its report with regard to the allegations made.

11. That the averments made under Para 19 to 23, pertain to the allegations of pollution in the East Kolkata Wetlands (hereinafter referred to as 'EKW') and surroundings of KLC due to discharge of effluents from the alleged industrial complex, solid waste disposal and non-functionality of CETP. In this context, it is humbly submitted that the submissions made in para 7 of this reply may be referred.



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12. That the averments made under Para 24 pertain to the allegation levelled against the Government of West Bengal and KLC that they have not taken any initiative to minimize environmental damage caused by effluent discharge of KLC and that the averments made under Para 25, the Applicant has referred to the direction issued by CPCB against 14 tanneries of Unnao, Uttar Pradesh as annexed in the Applicant's OA as P6. The directions were issued to the member units of the CETP at Unnao based on the non-compliance observed by CPCB team on 08.05.2012 and the Applicant desires that such directions may be issued to KLC also. In this regard, it is to submit that the CPCB had issued direction under section 18(1)(b) of the Water Act (Prevention and Control of Pollution) Act, 1974 dated 5th May 2015 to WBPCB regarding the KLC CETP. (Annexure II)
13. That the averments made under Para 26, the Applicant has referred that Central Govt. disburses funds to SPCBs for cleaning of polluted river stretch across the country and thereafter has also levelled allegation against Govt. of West Bengal regarding their initiative of expanding KLC in this regard. It is humbly submitted that CPCB is only identifying the Polluted River Stretches which indicates in report titled "Polluted River Stretches for Restoration of Water Quality- 2022", wherein river Vidyadhari falls under Priority II (BOD ranges from 20 to 30 mg/l) and not disbursed any funds for cleaning of polluted river stretches.
14. That the averments made under Para 27 pertain to allegations against Calcutta Leather Complex Tanners Association and M/s M. L Dalmia & Company Ltd. of causing various types of pollution. In this context, it is humbly submitted that the submissions made in para 7 of this reply may be referred.
15. That the averments made under Para 28 are general statements referring to the importance of industries in development of a country, thereby, does not warrant any reply from this Answering Respondent No. 3.
16. That the averments made under Para 29 to 31 relate to the allegations of groundwater extraction and contamination of groundwater, to identify root cause of the menace caused by hundreds of industrial units located within KLC, a joint team including CPCB need to be formed. In this context it is humbly submitted that Hon'ble NGT has already constituted a joint committee who has been directed to inspect the site in question and submit its report with regard to the allegations made.
17. That the averments made under Para 32 referred that toxic effluent discharged by KLC also flows into nearby farm land and areas of EKW. It is humbly submitted

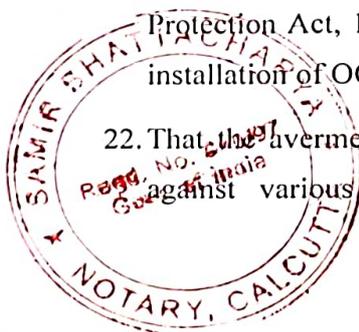


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that committee has been formed in compliance to Hon'ble NGT order dated 14.03.2024, wherein CPCB is a member and committee would perform field inspection and verify the same in compliance of Hon'ble NGT order.

18. That the averments made under Para 33 provides that all the industrial units (tanneries) are required to have proper ETPs and Chrome Recovery Units (CRUs) before sending the effluent to CETP of adequate capacity through pipelines to avoid any leakage. It is humbly submitted that the suggestion made by the applicant is the standard operational practices followed by a CETP and its associated members and does not require any additional reply from this Answering Respondent No. 3. However, the committee constituted in this regard may verify the status of operation.
19. That the averments made under Para 34 referred that due to huge quantity of toxic effluents discharged by KLC, the entire area in and around KLC stinks badly. It is humbly submitted that as mentioned in para 7, a joint committee constituted by Hon'ble NGT wherein CPCB is a member to verify the allegation made by the applicant.
20. That the averments made under Para 35 to 36 refer to the allegations levelled against Govt. of West Bengal mentioning that as state govt. is not taking any strict action against such units compared to other state, which may be the reason for shifting tannery units from Uttar Pradesh to KLC. These averments do not warrant any reply from this Answering Respondent No. 3
21. That the averments made under Para 37 allege that the concerned authorities are not performing their duty to stop the menace caused by discharge of toxic effluent into river Bidyadhari (Vidyadhari) through Basanti canal. In this regard, it is to submit that the CPCB had also issued direction under section 18 (1)(b) of the Water Act (Prevention and Control of Pollution) Act, 1974 and under section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981, dated 05.02.2014 to all SPCBs/PCCs to direct CETPs to install Online Continuous Effluent Monitoring System (OCEMs) and providing data connectivity to CPCB (**Copy of direction is attached as Annexure III**). Direction under section 5 of the Environment Protection Act, 1986 was also issued to all the CETPs (including KLC) regarding installation of OCEMs (**Copy of direction is attached as Annexure IV**).

22. That, the averments made under Para 38 to 41 refers to the allegations levelled against various departments of Govt. of West Bengal regarding showing



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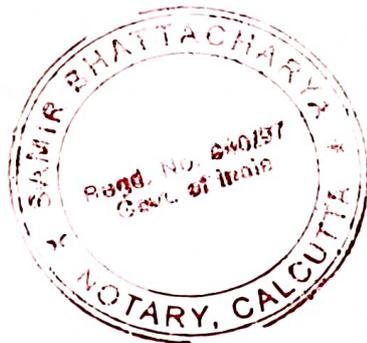
lackadaisical approach in acting on complaints made by citizens, to be more active and of not taking effective steps against the polluters. Since, it does not refer to this Answering Respondent, therefore, the averments do not warrant any reply from this Answering Respondent No. 3.

23. That the answering respondent submits that as per averments in para 42 to 51, where the Article 21 "Right to clean environment as fundamental rights", penalize polluters and restore the water bodies, severity of environmental damage caused by discharge of toxic effluents from KLC has been referred. In this regard, it is humbly submitted that Hon'ble NGT has already constituted a joint committee who has been directed to inspect the site in question and submit its report with regard to the allegations made.
24. That with regard to the averments made under Para 52 (A-S) elaborates the ground based on which present application has been made. In this regard, it is humbly submitted that the submissions made in the preceding paragraphs may be considered and are not re-iterated for the sake of brevity.
25. It is humbly submitted that, this Answering respondent will abide by all orders / directions passed by the Hon'ble Tribunal in the instant matter.

Identified by me
 Subojyoti Chakrabarti
 Advocate
 for ~~CCPCB~~ CCPCB.
 06.05.2024.

— ✖ —

(Mrinal Kanti Biswas)
 Regional Director, RD Kolkata
 Central Pollution Control Board



Serial No 91



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AFFIDAVIT



I, Mrinal Kanti Biswas, son of Shri Saroj Kumar Biswas, aged about 42 years, having office at the Regional Directorate, Central Pollution Control Board, Southend Conclave' Block No. 502, 5th & 6th Floor, 1582, Rajdanga Main Road, Kolkata-700107, do hereby solemnly affirm, declare on oath and state as under:-

1. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
2. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

*Identified by me
Sibojyoti Chakrabarti
Advocate
for CPCB
06/05/2024*

[Signature]
DEPONENT

VERIFICATION

I, Mrinal Kanti Biswas, the above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge based on official records no part of it is false and nothing material has been concealed there from.

Signed and verified on this 6th day of May, 2024 at Kolkata.

*Identified by me
Sibojyoti Chakrabarti
Advocate
for CPCB
06/05/2024*

Samir Bhattacharya
Notary Govt. of India
Regd. No.- 940 / 97
CITY GRAL COURT, CALCUTTA. *[Signature]*
DEPONENT

**Solemnly Affirmed and
Declared before me U/S 139
CPCB/S297 (C) CRPC**

06.5.24
06 MAY 2024



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 4] नई दिल्ली, शुक्रवार, जनवरी 1, 2016/पाँप 11, 1937
No. 4] NEW DELHI, FRIDAY, JANUARY 1, 2016/ PAUSA 11, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना

नई दिल्ली, 1 जनवरी, 2016

का.आ. 4(अ)-- केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. संक्षिप्त नाम और प्रारम्भ.—(1) इन नियमों का संक्षिप्त नाम (पर्यावरण) संशोधन नियम, 2015 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,-

(क) क्रम संख्या 41 और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ख) क्रम संख्या 55 और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित क्रम संख्या और प्रविष्टियां रखी जाएंगी:-

क्रम संख्या	उद्योग	पैरामीटर	मानक
(1)	(2)	(3)	(4)
"55.	सामान्य वहिःस्त्राव उपचार संयंत्र (सीईटीपी)		
	क. अंतर्गम क्वालिटी मानक	प्रत्येक सामान्य वहिःस्त्राव उपचार संयंत्र (सीईटीपी) के लिए, राज्य बोर्ड सामान्य वहिःस्त्राव उपचार संयंत्र (सीईटीपी) तथा स्थानीय आवश्यकताओं और दशाओं की अभिकल्पना के अनुसार साधारण पैरामीटर, अमोनियम - नाइट्रोजन और भारी धातुओं के लिए अंतर्गम क्वालिटी मानक विहित करेगा।	

ख. उपचारित बहिःसाव क्वालिटी मानक	अधिकतम अनुज्ञेय मान (पीएच और तापमान के सिवाय मिलीग्राम/लीटर में)		
	अंतर्देशीय भूपृष्ठ-जल में	सिंचाई के लिए भूमि पर	रामुद्र में
साधारण पैरामीटर			
पीएच	6-9	6-9	6-9
जैव आक्सीजन मांग, वीओडी ₅ , 27°सेंटीग्रेड	30	100	100
रासायनिक आक्सीजन मांग (सीओडी)	250	250	250*
कुल निलंबित ठोस पदार्थ (टीएसएस)	100	100	100
नियत विघटित ठोस पदार्थ (एफडीएस)	2100*	2100*	एनएस*
विनिर्दिष्ट पैरामीटर			
तापमान, °सेंटीग्रेड	परिवेशी जल तापमान के ऊपर 5°सेंटीग्रेड से अधिक नहीं होगा	परिवेशी जल तापमान के ऊपर 5°सेंटीग्रेड से अधिक नहीं होगा	परिवेशी जल तापमान के ऊपर 5°सेंटीग्रेड से अधिक नहीं होगा
तेल और ग्रीज	10	10	10
अमोनियामय नाइट्रोजन	50	एनएस*	50
कुल जेलडेहल नाइट्रोजन (टीकेएन)	50	एनएस*	50
नाइट्रेट नाइट्रोजन	10	एनएस*	50
फास्फेट, पी के रूप में	5	एनएस*	एनएस*
क्लोराइड	1000	1000	एनएस*
सल्फेट एसओ ₄ के रूप में	1000	1000	एनएस*
फ्लोराइड	2	2	15
सल्फाइट, एस के रूप में	2	2	5
फैनोलिक यौगिक मिश्रण	1	1	5

(सी०एच०ओएच) के रूप में				
योग अवशिष्ट वलोरीन	1	1	1	1
जस्त	5	15	15	15
लोहा	3	3	3	3
तांबा	3	3	3	3
त्रिसंयोजक क्रोमियम	2	2	2	2
मैगनीज	2	एनएस*	2	2
निकिल	3	एनएस*	3	3
आर्सेनिक	0.2	एनएस*	0.2	0.2
साइनाइड सीएन के रूप में	0.2	एनएस*	0.2	0.2
वेनेडियम	0.2	एनएस*	0.2	0.2
सीसा	0.1	एनएस*	0.1	0.1
हैक्सावैलेंट क्रोमियम	0.1	एनएस*	0.1	0.1
सेलेनियम	0.05	एनएस*	0.05	0.05
कैडमियम	0.05	एनएस*	0.05	0.05
पारा	0.01	एनएस*	0.01	0.01
जैव आमापन परीक्षण	उद्योग विनिर्दिष्ट मानकों के अनुसार			
<p>एनएस* विनिर्दिष्ट नहीं है टिप्पणः</p> <p>1. *समुद्र में उपचारित वहिःस्त्राव का निस्सारण उचित समुद्री मुहाने के माध्यम से होगा। विद्यमान अपतट निस्सारण समुद्री मुहाने में संपरिवर्तित किया जाएगा। उन मामलों में जहां निस्सारण के बिंदु पर समुद्री मुहाना 150 गुणा न्यूनतम आरंभिक तनुकरण का और निस्सारण बिंदु से 100 मीटर दूर किसी बिंदु पर 1500 गुणा न्यूनतम तनुकरण का उपबंध करता है वहां राज्य बोर्ड सीओडी सीमा में छूट दे सकेगा :</p> <p>परंतु उपचारित वहिःस्त्राव में रासायनिक आक्सीजन मांग के लिए अधिकतम अनुज्ञेय मान 500 मिलिग्राम/लीटर से अधिक नहीं होगा।</p> <p>2. *सामान्य वहिःस्त्राव उपचार संयंत्र (सीईटीपी) की संघटक यूनिटों द्वारा अधिकतम अनुज्ञेय योगदान नियत विघटित ठोस पदार्थ (एफडीएस) 1000 मिली ग्राम/लीटर होगा। उन मामलों में जहां संघटक यूनिटों द्वारा प्रयोग किए गए कच्चे पानी में नियत विघटित ठोस पदार्थ (एफडीएस) पहले से ही अधिक है (अर्थात् यह 1100 मिली ग्राम/लीटर से अधिक है) वहां उपचारित वहिःस्त्राव में नियत विघटित ठोस पदार्थ (एफडीएस) के लिए अधिकतम अनुज्ञेय मान राज्य बोर्ड द्वारा तदनुसार उपांतरित किया जाएगा।</p> <p>3. सिंचाई के लिए भूमि पर उपचारित वहिःस्त्राव के निस्सारण की दशा में, मृदा और भूजल क्वालिटी पर समाघात सामान्य वहिःस्त्राव उपचार संयंत्र (सीईटीपी) प्रबंध द्वारा वर्ष में दो बार (मानसून से पूर्व और उसके पश्चात्) मानीटर किया जाएगा। सिंचाई के लिए भूमि पर उपचारित वहिःस्त्राव और मल जल के संयुक्त निस्सारण के लिए, मलजल के साथ मिश्रण अनुपात राज्य बोर्ड द्वारा विहित किया</p>				

जाएगा।	
4. सेक्टर विनिर्दिष्ट मानकों से चयनित बुद्ध महत्वपूर्ण सेक्टरों के लिए विनिर्दिष्ट पैरामीटर।	
सेक्टर	विनिर्दिष्ट पैरामीटर
टैक्सटाइल	जैव आपन परीक्षण, कुल क्रोमियम, मल्फाइड, फैनोलिक यौगिक मिश्रण
इलेक्ट्रोप्लेटिंग उद्योग	तेल और ग्रीज, अमोनिया, नाइट्रोजन, निकिल, हैक्सावैलेंट क्रोमियम, कुल क्रोमियम, तांबा, जस्त, सीसा, लोहा, कैडमियम, मायनाइड, फ्लोराइड, सल्फाइड, फास्फेट, मल्फेट
चर्म शोधनशाला	सल्फाइड, कुल क्रोमियम, तेल और ग्रीज, क्लोराइड
रंजक और रंजक इंटरमिडिएट	तेल और ग्रीज, फैनोलिक यौगिक मिश्रण, कैडमियम, तांबा, मैगनीज, सीसा, पारा, निकिल, जस्त, हैक्सावैलेंट क्रोमियम, कुल क्रोमियम, जैव-आमापन परीक्षण, क्लोराइड, सल्फेट
जैविक रासायनिक विनिर्माण उद्योग	तेल और ग्रीज, जैव-आमापन परीक्षण, नाइट्रेट, आर्सेनिक, हैक्सावैलेंट क्रोमियम, कुल क्रोमियम, सीसा, साइनाइड, जस्त, पारा, तांबा, निकिल, फैनोलिक यौगिक मिश्रण, सल्फाइड
भेषजी उद्योग	तेल और ग्रीज, जैव-आमापन परीक्षण, पारा, आर्सेनिक, हैक्सावैलेंट क्रोमियम, सीसा, साइनाइड, फैनोलिक यौगिक मिश्रण, सल्फाइड, फास्फेट

[फा.सं. क्यू-15017/18/2014-सीपीडब्ल्यू]

डा. राशिद हुसन, सलाहकार

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में का.आ. सं. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और तत्पश्चात उनमें निम्नलिखित अधिसूचनाओं के द्वारा संशोधन किए गए:

का.आ. सं. 433(अ), तारीख 18 अप्रैल, 1987; सा.का.नि. सं. 176(अ), तारीख 2 अप्रैल, 1996; सा.का.नि. सं. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. सं. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. सं. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. सं. 739(अ), तारीख 9 सितंबर, 2010; सा.का.नि. सं. 809(अ), तारीख 4 अक्टूबर, 2010; सा.का.नि. सं. 215(अ), तारीख 15 मार्च, 2011; सा.का.नि. सं. 221(अ), तारीख 18 मार्च, 2011; सा.का.नि. सं. 354(अ), तारीख 2 मई, 2011; सा.का.नि. सं. 424(अ), तारीख 1 जून, 2011;

सा.का.नि. सं. 446(अ), तारीख 13 जून, 2011; सा.का.नि. सं. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. सं. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. सं. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. सं. 820(अ), तारीख 9 नवंबर, 2012; सा.का.नि. सं. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. सं. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. सं. 771(अ), तारीख 11 दिसंबर, 2013; सा.का.नि. सं. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. सं. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. सं. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. सं. 325(अ), तारीख 7 मई, 2014; सा.का.नि. सं. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. सं. 789(अ), तारीख 11 नवंबर, 2014; और अंत में अधिसूचना का.आ. सं. 3305(अ), तारीख 7 दिसंबर, 2015 द्वारा संशोधन किए गए थे।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 1st January, 2016

S.O. 4(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. **Short title and Commencement.**—(1) These rules may be called the Environment (Protection) Amendment Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I,—

(a) the serial number 41 and the entries relating thereto, shall be omitted;

(b) for serial number 55 and the entries relating thereto, the following serial number and entries shall be substituted, namely:—

S. No.	Industry	Parameter	Standards		
(1)	(2)	(3)	(4)		
“55.	Common Effluent Treatment Plants (CETP)				
	A. Inlet Quality Standards	For each Common Effluent Treatment Plant (CETP), the State Board will prescribe Inlet Quality Standards for General Parameters, Ammonical-Nitrogen and Heavy metals as per design of the Common Effluent Treatment Plant (CETP) and local needs & conditions.			
	B: Treated Effluent Quality Standards		Max. permissible values (in milligram/litre except for pH and Temperature)		
			Into inland surface water	On land for irrigation	Into sea
		General Parameters			
		pH	6 - 9	6 - 9	6 - 9
		Biological Oxygen Demand, BOD ₅ , 27 °C	30	100	100
		Chemical Oxygen Demand (COD)	250	250	250 *
Total Suspended Solids (TSS)	100	100	100		
Fixed Dissolved Solids (FDS)	2100*	2100*	NS*		

Specific parameters			
Temperature, °C	Shall not exceed more than 5°C above ambient water temperature	Shall not exceed more than 5°C above ambient water temperature	Shall not exceed more than 5°C above ambient water temperature
Oil & Grease	10	10	10
Ammonical –Nitrogen	50	NS*	50
Total Kjeldahl Nitrogen (TKN)	50	NS*	50
Nitrate- Nitrogen	10	NS*	50
Phosphates, as P	5	NS*	NS*
Chlorides	1000	1000	NS*
Sulphates, as SO ₄	1000	1000	NS*
Flouride	2	2	15
Sulphides, as S	2	2	5
Phenolic compounds (as C ₆ H ₅ OH)	1	1	5
Total Res. Chlorine	1	1	1
Zinc	5	15	15
Iron	3	3	3
Copper	3	3	3
Trivalent Chromium	2	2	2
Manganese	2	NS*	2
Nickel	3	NS*	3
Arsenic	0.2	NS*	0.2
Cyanide, as CN	0.2	NS*	0.2
Vanadium	0.2	NS*	0.2
Lead	0.1	NS*	0.1
Hexavalent Chromium	0.1	NS*	0.1
Selenium	0.05	NS*	0.05
Cadmium	0.05	NS*	0.05
Mercury	0.01	NS*	0.01
Bio-assay test	As per industry-specific standards	As per industry-specific standards	As per industry-specific standards

*NS-Not specified

Notes:

I. *Discharge of treated effluent into sea shall be through proper marine outfall. The existing shore discharges shall be converted to marine outfalls. In cases where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100 m away from discharge point, then, the State Board may relax the Chemical Oxygen Demand (COD) limit:

<p>Provided that the maximum permissible value for Chemical Oxygen Demand (COD) in treated effluent shall be 500 milligram/litre.</p> <p>2. Maximum permissible Fixed Dissolved Solids (FDS) contribution by constituent units of a Common Effluent Treatment Plant (CETP) shall be 1000 milligram/litre. In cases where Fixed Dissolved Solids (FDS) concentration in raw water used by the constituent units is already high (i.e. it is more than 1100 milligram/litre) then the maximum permissible value for Fixed Dissolved Solids (FDS) in treated effluent shall be accordingly modified by the State Board.</p> <p>3. In case of discharge of treated effluent on land for irrigation, the impact on soil and groundwater quality shall be monitored twice a year (pre- and post-monsoon) by Common Effluent Treatment Plants (CETP) management. For combined discharge of treated effluent and sewage on land for irrigation, the mixing ratio with sewage shall be prescribed by State Board.</p>	
4. Specific parameters for some important sectors, selected from sector-specific standards	
Sector	Specific Parameters
Textile	Bio-assay test, Total Chromium, Sulphide, Phenolic compounds
Electroplating Industries	Oil & Grease, Ammonia-Nitrogen, Nickel, Hexavalent Chromium, Total Chromium, Copper, Zinc, Lead, Iron, Cadmium, Cyanide, Fluorides, Sulphides, Phosphates, Sulphates.
Tanneries	Sulphides, Total Chromium, Oil & Grease, Chlorides
Dye & Dye Intermediate	Oil & Grease, Phenolic compounds, Cadmium, Copper, Manganese, Lead, Mercury, Nickel, Zinc, Hexavalent Chromium, Total Chromium, Bio-assay test, Chlorides, Sulphates,
Organic chemicals manufacturing industry	Oil & Grease, Bio-assay test, Nitrates, Arsenic, Hexavalent Chromium, Total Chromium, Lead, Cyanide, Zinc, Mercury, Copper, Nickel, Phenolic compounds, Sulphides
Pharmaceutical industry	Oil & Grease, Bio-assay test, Mercury, Arsenic, Hexavalent Chromium, Lead, Cyanide, Phenolic compounds, Sulphides, Phosphates."

[F. No. Q-15017/18/2014-CPW]

Dr. RASHID HASAN, Advisor

Note- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications:—

S.O. 433(E), dated the 18th April 1987; G.S.R. 176(E) dated the 2nd April, 1996; G.S.R. 97(E), dated the 18th February, 2009; G.S.R. 149(E), dated the 4th March, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 739(E), dated the 9th September, 2010; G.S.R. 809(E), dated the 4th October, 2010, G.S.R. 215(E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354(E), dated the 2nd May, 2011; G.S.R. 424(E), dated the 1st June, 2011; G.S.R. 446(E), dated the 13th June, 2011; G.S.R. 152(E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277(E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176(E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229 (E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014, G.S.R. 612(E), dated the 25th August, 2014; G.S.R. 789(E), dated the 11th November, 2014 and lastly amended *vide* notification S.O. 3305(E), dated the 7th December, 2015.

Tannery General/ PCI-SSI/2010/

Speed Post

May 05, 2015

To

1238-40
 The Chairman,
 West Bengal Pollution Control Board
 Paribesh Bhawan, Bldg. No. 10- A,
 Block LA, Sector - 3, Salt Lake City,
 Kolkata - 700 091

Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 in case of Common Effluent Treatment Plant at Calcutta Leather Complex.

WHEREAS, amongst others, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the Pollution Control Boards/Committees is to plan a comprehensive programme for the prevention, control and abatement of pollution of stream and wells in the concerned State/UT and to secure the execution thereof;

WHEREAS, the State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) are required to ensure installation and regular operation of the requisite pollution control facilities in the polluting industries;

WHEREAS, a team of CPCB Officials inspected the Calcutta Leather Complex (CLC), and the Common Effluent Treatment Plant for leather manufacturing units/ tanneries (herein after referred to as CLC-CETP) on 15.2.2010 and based on the short-comings and non-compliance of treated effluent disposal norms observed during the inspection by CLC-CETP (TSS: 550 mg/l against 100 mg/l, BOD: 562 mg/l against 30 mg/l, COD: 1072 mg/l against 250 mg/l, Cr.: 12.59 against 2 mg/l and TDS: 5830 mg/l against 2100 mg/l), Chairman, CPCB issued directions under Section 5 of the Environment (Protection) Rules, 1986 to Calcutta Leather Complex Tanners Association (CLCTA) responsible for operation and maintenance of the CETP vide letter dated 9th March 2010 on various points related to improvement of the conveyance system and improvement of the operation of the CETP.

WHEREAS, based on the above inspection Chairman, CPCB issued the following directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to West Bengal Pollution Control Board (WBPCB) also vide letter dated 9th March, 2010:

1. The tannery units which have yet not shifted to CLC should be asked to provide a time bound action plan for shifting with a month and those not complying with the directions should be closed.
2. The matter of construction of 5th and 6th module of CETP, and development of Hazardous Waste Landfill facility for disposal of solid waste from CLC, should be taken up with the concerned Authority and same should be made operational.
3. The hazardous chrome bearing solid waste lying in CETP shall be shifted to Haldia TSDF till the TSDF at CLC is developed.
4. Installation of electromagnetic flow meters for measurement of water and wastewater in all tannery units operating in CLC should be ensured. The Units shall also maintain the record of the flow.
5. The individual tannery units not complying with prescribed Primary Treatment Norms should be closed.
6. The monitoring of individual tannery units and CETP by the West Bengal SPCB should be strengthened.

Cont...2/-

WHEREAS, the CLC-CETP was further inspected by team of CPCB officials on 9th June 2010, 30th August 2010, 2nd November 2010, 19th April 2011 and Chairman, CPCB issued modified directions to CLCTA on 9th March 2010, 15th July 2010, 15th July 2011;

WHEREAS, the CLC-CETP was again inspected by CPCB officials on 29th August 2011 and it was found that CLCTA had failed to fully act and resolve the key issues as against the compliance status submitted by CLCTA vide letter dated 5th September 2011 in reply to CPCB modified directions dated 15th July 2011.

WHEREAS, CLCTA was given an opportunity of personal hearing on 9th December 2011 by Chairman, CPCB before initiating any further action against the CETP and its member units and Chairman, CPCB directed CLCTA to submit an affidavit with plan of actions;

WHEREAS, CLCTA submitted the affidavit with plan of actions vide letter dated 15.12.2011;

WHEREAS, CLC-CETP was inspected by CPCB officials on 6th March 2012 and 27th March 2012 and found not complying with prescribed norms;

WHEREAS, WBPCB vide letter dated 23rd March 2012 reported compliance of prescribed norms by the CETP for the period August 2011 to January 2012, except for TDS.

WHEREAS, the CLC-CETP was inspected by CPCB officials also on 2nd July 2012 and March 12-13, 2014 and found complying the prescribed norms, except for TDS;

WHEREAS, WBPCB also vide letter dated 8th September 2014 reported compliance of prescribed norms for the period January 2014 to June 2014;

WHEREAS, compliance of TDS standards is not insisted by WBPCB and that the final effluent discharged by the CETP meets Bidyadhari river;

WHEREAS, the CLC-CETP shall also meet the TDS norms for inland surface water as notified in the Environment (Protection) Rules, 1986 in case of tanneries' CETPs;

NOW THEREFORE, in view of the above and in exercise of the powers conferred under the Water (Prevention and Control of Pollution) Act, 1974, the following modified directions are issued to West Bengal Pollution Control Board:

1. To direct tanneries and the CLC-CETP within 1 month to submit a time bound action plans within 3 months along with bank guarantees for i) upgradation and proper operation of PETPs within 6 months to attain compliance of primary standards and ii) upgradation of the CLC-CETP within 1 year to attain compliance of norms in the final effluent, including TDS, which can ultimately lead to achieve ZLD.
2. To develop a mechanism to keep under close watch all tanneries for ensuring regular compliance of the prescribed primary treatment standards / CETP's design inlet parameters and compliance of wastewater generation standards / permitted wastewater capacity by tanneries.
3. To forfeit the bank guarantees of tanneries and CLC-CETP and review consent orders of tanneries after 3 months of issuing the directions mentioned at point 1 above if satisfactory compliance of the directions by tanneries and CLC-CETP is not observed.

Cont...3/-

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-3-

The ATRs on the above directions shall be communicated by WBPCB to CPCB after issuing the necessary directions to tanneries and CLC-CETP within 1 month, and after taking follow-up action against tanneries if satisfactory compliance of the directions by tanneries and CLC-CETP is not observed within 3 months.

hkr
(Shashi Shekhar)
Chairman

Copy to:

1. Director (CP), for information please
Ministry of Environment & Forests & Climate Change
Indira Paryavaran Bhawan, Aliganj,
Jor Bagh Road, New Delhi-110 003
2. Scientist 'E' & In-charge, for follow up please
Central Pollution Control Board ZO-Kolkatta
Southernd Conclave, Block 502,
5th & 6th Floors
1582 Rajdanga Main Road
3. I/c IT Division, CPCB for information please

Am
(A.B. Akolkar)
Member Secretary

o/c

h
25/05/15

~~X9~~SPEED POST

February 05, 2014

B-29016/04/06/PCI-1/ 5101

To

The Chairman
All SPCBs/PCCs (as per list enclosed)

SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 IN THE MATTER OF POLLUTION CONTROL IN 17 CATEGORY OF HIGHLY POLLUTING INDUSTRIES, CETPs AND COMMON HAZRDOUS WASTE & BIOMEDICAL WASTE INCINERATORS- REGARDING SELF MONITORING OF COMPLIANCE

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the function of the State Pollution Control Boards(SPCBs)/Pollution Control Committees(PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the State/Union territory and to secure the execution thereof; and

WHEREAS, under section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs; and

WHEREAS, the SPCBs and PCCs are empowered to stipulate standards for discharge of environmental pollutants for various categories of industries and common effluent treatment plants (CETPs) , Common Hazardous waste and Biomedical waste incinerators even more stringent than those notified by the Central Government, under the Environmental (Protection) Act, 1986 and rules framed there under; and

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WHEREAS, Pharmaceuticals, Chlor Alkali, Fertilizers, Oil Refinery, Dye and dye intermediate, Pesticides, Petrochemical, Large Power plants, Cement, Aluminium, Zinc, Copper, Iron & steel, Large Pulp & paper, Distillery, Sugar and Tannery industries located in States/UTs have been discharging environmental pollutants directly or indirectly into the ambient air and water, which pose constant threat to cause adverse effect on the water and air quality ; and

WHEREAS, Common Hazardous waste and Biomedical waste incinerators and Common Effluent Treatment Plants(CETPs) located in States/UTs have been discharging environmental pollutants directly or indirectly into the ambient air and water; and

WHEREAS, the SPCBs and PCCs are also required to ensure installation and regular operation of the requisite pollution control facilities in the polluting industries; and

WHEREAS, there is need to inculcate habit of self monitoring mechanism within the industries for complying the prescribed standards and this can be achieved by the methods like installing online effluent and emission monitoring devices; and

WHEREAS, number of industries (as per list) under 17 category (Annexure-I) which are operating in the state/UT have been identified can be suitably directed for installation and commissioning of online monitoring systems (emission and or effluent); and

WHEREAS, number of Common Hazardous waste and Biomedical waste incinerators and CETPs operating in the state/UT (as per list) can also be considered for installation and commissioning of online monitoring systems (emission and or effluent);and

WHEREAS, for strengthening the monitoring and compliance through self regulatory mechanism ,online source and effluent monitoring systems need to be

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installed and operated by the developers and the Industries on 'polluter pays principle' ;and

WHEREAS, some of the SPCBs have already given specific conditions in consent to operate of 17 categories of highly polluting Industries/ and Common Hazardous waste and Biomedical waste Incinerators to Install continuous emission and effluent monitoring systems; and

WHEREAS, it is envisaged in "National Environment Policy- 2006" that to strengthen the testing infrastructure and network for monitoring ambient environmental quality and progressively ensure real-time, and online availability of the monitoring data; and

WHEREAS, CPCB had earlier issued letter dated January 12,2011 to SPCBs /PCCs to direct all the 17 categories of highly polluting industries to install automatic air and water quality stations to monitor the ambient quality; and

WHEREAS ,it is becoming a need and necessity to regulate and minimize inspection of industries on routine basis and instead efforts need to be made to bring self discipline in the industries to exercise self monitoring & compliance and transmit data of effluent and emission compliance to SPCBs/PCCs and to CPCB on continuous basis; and

WHEREAS, there could be some time needed for getting such devices standardised and requiring confidence on data generated but needless to emphasize that efforts towards setting up to continuous monitoring devices is essential; and

WHEREAS, the ground truthing of the values indicated by the online devices need to be done before bringing them in public domain for proper interpretation and such measures need to be taken at the level of SPCBs/PCCs .And whereas for regulatory purposes and for purposes of actions to be taken against non complying industries /facilities, the existing methods of sampling,

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analysis and related procedures under the existing statutes need to be continued; and

WHEREAS, SPCBs and PCCS have prescribed standards for various parameters as per the notified standards under Environment(Protection) Act,1986 and the State Boards may refer to the parameters which should be monitored by installing continuous effluent and emission monitoring devices(Annexure -II);and

Whereas, continuous effluent and emission monitoring devices can be installed in those industries which are continuously letting out effluents and emissions out of their premises: and

Now, therefore, in exercise of the powers conferred under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention & Control of Pollution) Act, 1981 and keeping in view strengthening of the monitoring mechanism for effective compliance through self regulatory mechanism,you are directed to issue the following directions to all the industries under 17 categories of highly polluting industries, and CETPs, Common Hazardous waste and Biomedical waste incinerators:

- a. To Install online continuous Stack Emission Monitoring Systems (CSEMS) in 17 categories of highly polluting industries and in Common Hazardous waste and Biomedical waste incinerators for the parameters(industry/sector specific parameter) mentioned in the consent to operate/authorisation not later than by March 31,2015;
- b. To install online effluent quality monitoring system at the outlet of effluent treatment plants of the 17 category industries and in CETPs for the measurement of the parameters(industry/sector specific parameter) like flow, pH, COD, BOD, TSS and for other consented parameters as per the guidelines provided; not later than by March 31, 2015;
- c. To connect and upload the online emission and effluent monitoring data at SPCBs/PCCs and CPCB server in a time bound manner but not later than by March 31,2015;

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- d. To ensure regular maintenance and operation of the online system with temper proof mechanism having facilities for online calibration;
- e. To submit bank guarantee of 25 % of the cost of online monitoring systems (emission and effluent whichever applicable) for ensuring timely installation of online monitoring systems within 90 days from the date of receipt of directions issued by SPCBs/PCCs to the industries;

The SPCB shall install the necessary software and hardware in their headquarter for centralized data collection, analysis and corrective action .The action taken report along with time bound action plan for each industry under the 17 category of industry and CETPs, Common Hazardous waste and Biomedical waste incinerators for installation of online monitoring systems (emission and or effluent) shall be submitted to the Central Pollution Control Board within 120 days from the date of receipt of these directions.

(Susheel Kumar)
Chairman

Copy to:

1. The Advisor(CP Division)
Ministry of Environment & Forests
Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi - 110 003
2. I/C PCI-I,II,III and HWMD
3. All Zonal Officer ,CPCB
4. I/c IT Division, CPCB
5. I/c. ESS, CPCB


(Susheel Kumar)

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State/UT wise List of CETP/ Common Hazardous Waste and Bio medical Waste Incinerators

S. No.	State/ UT	CETP	Common Hazardous Waste incinerator	Bio medical waste incinerator	Total
1.	Andhra Pradesh	6	2	15	23
2.	Assam	-	-	5	5
3.	Bihar	-	-	2	2
4.	Chandigarh	-	-	1	1
5.	Chhattisgarh	-	-	6	6
6.	Daman & Diu and Dadra & Nagar Haveli	-	1	1	2
7.	Delhi	13	-	3	16
8.	Gujarat	27	5	13	45
9.	Haryana	13	1	7	21
10.	Himachal Pradesh	-	-	2	2
11.	J&K	1	-	2	3
12.	Jharkhand	-	-	1	1
13.	Karnataka	9	5	15	29
14.	Kerala	3	-	1	4
15.	Madhya Pradesh	1	1	15	17
16.	Maharashtra	27	3	34	64
17.	Meghalaya	-	-	1	1
18.	Odisha	-	-	6	6
19.	Puducherry	-	-	1	1
20.	Punjab	4	-	4	8
21.	Rajasthan	14	1	12	27
22.	Tamilnadu	49	1	10	60
23.	Tripura	-	-	1	1
24.	Uttarakhand	3	1	1	5
25.	Uttar Pradesh	4	3	13	20
26.	West Bengal	1	1	7	9
	Total	175	25	179	379



Annexure-II

Sl No	Category	Effluent Parameters	Emission Parameters
1.	Aluminium	pH, BOD, COD, TSS	PM, Fluoride
2.	Cement	pH, BOD, COD, TSS	PM, NO _x , SO ₂
3.	Distillery	pH, BOD, COD, TSS	PM
4.	Dye and dye intermediate	pH, BOD, COD, TSS, Cr	-
5.	Chlor Alkali	pH, BOD, COD, TSS	Cl ₂ , HCl
6.	Fertilizers	pH, BOD, COD, TSS, Ammonia	PM, Fluoride, Ammonia
7.	Iron & steel	pH, BOD, COD, TSS	PM, SO ₂
8.	Oil refinery	pH, BOD, COD, TSS	PM, CO, NO _x , SO ₂
9.	Petrochemical	pH, BOD, COD, TSS	PM, CO, NO _x , SO ₂
10.	Pesticides	pH, BOD, COD, TSS, Cr, As	-
11.	Pharmaceuticals	pH, BOD, COD, TSS, Cr, As	-
12.	Power Plants	pH, BOD, COD, TSS	PM, NO _x , SO ₂
13.	Pulp & paper	pH, BOD, COD, TSS, AOx	-
14.	Sugar	pH, BOD, COD, TSS	-
15.	Tannery	pH, BOD, COD, TSS	-
16.	Zinc	pH, BOD, COD, TSS	PM SO ₂
17.	Copper	pH, BOD, COD, TSS	PM SO ₂

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List of SPCBs/ PCCs

Sl. No.	State/ UT
1.	The Chairman A.P. Pollution Control Board Paryavaran Bhawan Industrial Estate, Sanath Nagar Hyderabad – 500 038
2.	The Chairman Arunachal Pradesh Pollution Control Board Office of Principal Chief Conservator of Forests and Secretary (E & F) Govt. of Arunachal Pradesh Itanagar – 791 111
3.	The Chairman Assam State Pollution Control Board Bamunimaidan Guwahati – 781 021
4.	The Chairman Bihar State Pollution Control Board IInd Floor, Beltron Bhawan Jawaharlal Nehru Marg Shastri Nagar, Patna – 800 023
5.	The Chairman Chandigarh Pollution Control Committee Additional Town Hall Bldg. 2 nd Floor, Sector 17-C Chandigarh – 110 017
6.	The Chairman Chattisgarh State Env. Conservation Board Nanak Niwas, Civil Lines Raipur, Chattisgarh – 492 001
7.	The Chairman Daman, Diu, Dadra & Nagar Haveli Pollution Control Committee Office of the Dy. Conservator of Forests Moti Daman, Daman – 396 220
8.	The Chairman Delhi Pollution Control Committee 6th level, B-wing, Delhi Secretariat IP Estate, New Delhi – 110 002
9.	The Chairman Goa State Pollution Control Board Dempo Tower, 1 st Floor Patto Plaza, Panaji Goa – 403 001
10.	The Chairman Gujarat State Pollution Control Board Sector 10-A Gandhi Nagar – 382 043

11.	The Chairman Haryana State Pollution Control Board C-11, Sector – 6 Panchkula, Haryana
12.	The Chairman H.P. State Environment Protection and Pollution Control Board Paryavaran Bhawan Phase-III, Below BCS New Simla – 171 009
13.	The Chairman J & K State Pollution Control Board Super Bazar Building, 3 rd Floor, City Chowk Jammu
14.	The Chairman Jharkhand Pollution Control Board TA Building, HEC Campus At + P.O. – Dhurba Ranchi
15.	The Chairman Karnataka State Pollution Control Board 6, 7, 8 & 9 th Floors Public Utility Building, MG Marg Bangalore – 560 001
16.	The Chairman Kerala State Pollution Control Board Plamoodu Junction Pattam Palace P.O. Thiruvananthapuram – 695 004
17.	The Chairman M.P. State Pollution Control Board Paryavaran Parisar E-5, Arera Colony Bhopal – 462 016
18.	The Chairman Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme, Road No. 8 Opp. Cine Planet, Sion Circle, Sion (E) Mumbai – 400 022
19.	The Chairman Meghalaya State Pollution Control Board Arden, Lumbyngngad Shillong – 793 014
20.	The Chairman Mizoram State Pollution Control Board M.G. Road, Khatna Aizwal
21.	The Chairman Orissa State Pollution Control Board

	A-118, Nilkanta Nagar, Unit – VIII Bhubaneswar – 751 012
22.	The Chairman Pondicherry Pollution Control Committee Department of Science Technology & Environment Housing Board Complex 3 rd Floor, Anna Nagar Pondicherry – 600 005
23.	The Chairman Punjab State Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala – 147 001
24.	The Chairman Rajasthan State Pollution Control Board A-4, Jalane Dungri Institutional Area Jaipur – 302 004
25.	The Chairman Sikkim State Pollution Control Board State Land Use & Environment Cell Govt. of Sikkim, Deorali Gangtok, Sikkim
26.	The Chairman Tamilnadu State Pollution Control Board No. 100, Anna Salai Guindy, Chennai – 600 032
27.	The Chairman Tripura State Pollution Control Board Vigyan Bhawan, Pt. Nehru Complex Gorkhabasti P.O., Kunjaban Agartala (W) – 799 006
28.	The Chairman Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun, Uttarakhand" Pincode- 24800
29.	The Chairman U.P. State Pollution Control Board 3 rd Floor, PICUP Bhawan Vibhuti Khand, Gomti Nagar Lucknow – 226 020
30.	The Chairman West Bengal State Pollution Control Board Paribesh Bhawan 10A, Block LA, Sector 3, Salt Lake City Kolkata – 700 091



Speed Post

PCI-SSI/CETPs-CEMS/2015

To:

All Common Effluent Treatment Plants
(As per list attached)

11430 To 11619 ManBhola Company, September 23, 2015
11620-11636, MS. SPCB, & CPMEI-
11637-11641 2.0 CPCB.

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding installation of continuous effluent monitoring system- Notice thereof

WHEREAS, the Common Effluent Treatment Plants (CETPs) are identified as infrastructure service providers to member industries to treat their effluent in collective form. If effluent of such plant does not comply with the stipulated standards then it would be a significant industrial pollution source of the water, having potential to cause adverse effect on the water quality; and

WHEREAS, there is need to inculcate the habit of self monitoring within the CETPs for complying with the prescribed standards, and this can be achieved by the methods like installing online continuous effluent monitoring devices; and

WHEREAS, for strengthening the monitoring and compliance through self regulatory mechanism, online continuous effluent monitoring systems need to be installed and operated by CETPs on 'polluter pays principle'; and

WHEREAS, Central Pollution Control Board (CPCB) issued direction under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 on February 05, 2014 to all State Pollution Control Boards (SPCBs) and Pollution Control Committees for Union Territories (PCCs) to direct the CETPs to install online continuous effluent monitoring system for measurement of the sector-specific parameters and connect and upload the monitoring data at the servers of SPCBs/PCCs and CPCB by 31st March 2015;

WHEREAS, CPCB held stakeholders consultations on the matter with industrial associations and SPCBs & PCCs on 06.08.2014, 19.09.2014, 29.09.2014, 08.10.2014, 16.10.2014 and published Guidelines on online continuous effluent monitoring system dated 7th November 2014 on its website regarding implementation of installation of these devices; and

WHEREAS, the Guidelines dated November 7, 2014 uploaded on website of CPCB clarified that flow meter and web camera may be installed in case of units with zero liquid discharge (ZLD) by March 31, 2015; and

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WHEREAS, considering the requests/representations received from industries/ industrial associations/ SPCBs/PCCs, an extension of time up to 30th June 2015 was granted for installation of online continuous monitoring systems vide the direction issued on March 02, 2015; and

WHEREAS, a letter dated May 29, 2015 was issued by the Chairman, CPCB to all SPCBs & PCCs, informing that no further time extension will be given after 30th June 2015, and withdrawal of consent along with forfeiture of the bank guarantee of non-complying units will be the only option; and

WHEREAS, concerned SPCBs and PCCs have issued directions to 17 CETPs under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 to install the online continuous effluent monitoring system by June 30, 2015 and to submit bank guarantee of 100% of the system; and

WHEREAS, Hon'ble National Green Tribunal in its order dated 15th December, 2014 in the matter of Krishan Kant Singh Vs. M/s. Hindustan Cocacola Beverages Pvt. Ltd., Mehdiganj, Rajatalab, Varanasi stated that "it seems appropriate introduction of online monitoring system for the industries needs to be explored and if it is possible to provide for joint online monitoring system"; and

WHEREAS, CPCB has explored installation of online monitoring device in other countries and has come to the conclusion that online monitoring devices are essential for improving compliance as the conventional monitoring systems are not able to capture violations on regular basis; and

WHEREAS, CPCB held stakeholders consultations with industrial associations and SPCBs & PCCs on 09.01.2015, 08.04.2015 and 16.06.2015 regarding time bound implementation of installation of these devices; and

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

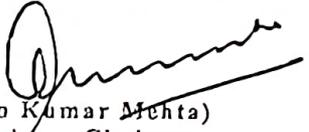
NOW THEREFORE, based on all material facts available with CPCB, and in exercise of the powers vested under Section 5 of the Environment (protection) Act, 1986, notice is hereby served to the CETPs to show cause why the CETP along with its member industrial units should not be closed down if the CETP has not complied fully with the direction issued w.r.t. installation of online continuous effluent monitoring system by 30th June 2015 and the CETP is hereby further directed to comply with the following directions:

1. The CETP shall submit documentary evidence regarding status of installation of online continuous effluent monitoring system.
2. The CETP shall submit the status on connectivity for submission of the online continuous monitoring data to SPCBs/PCCs and CPCB.
3. The CETP shall submit the above details as per Annexure-I:
 - (a) By E-mail to the email id: cems.cpcb@nic.in
 - (b) By Speed Post to the Member Secretary, Central Pollution Control Board
 - (c) By uploading the data on the link provided on CPCB Website (www.cpcb.nic.in)

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The compliance of above directions shall be submitted to this office within 15 days of the receipt of the directions.

In case of failure to comply with the said directions necessary action as deemed fit under the provision of the Environment (Protection) Act 1986 will be taken by CPCB.


(Arun Kumar Mehta)
Chairman

o/c

Copy to:

All Chairman, State Pollution Control Boards / Pollution Control Committees
(as per list enclosed)

The Advisor (CP Division)
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan, Aliganj,
Jor Bagh Road, New Delhi - 110003

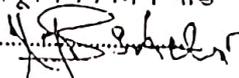
All In-charge, Zonal Offices Central Pollution Control Board
(as per list enclosed)

✓ U.C, IT, CPCB


(A.B. Akolkar)
Member Secretary

o/c

hwg

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक.....
10/10/2015

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Annexure - 1

Sl No	Name and Postal address of the CETP with Pin Code	Email id and mobile no of Contact Persons	Whether on line continuous effluent monitoring system provided by the CETP (Yes/ No)	If Yes, Parameters of effluent being monitored	Whether data submitted to SPCBs/ PCCs (Yes/ No)	Whether data submitted to CPCB (Yes/ No)	If data submitted, URL of website	Whether Bank Guarantee provided by the CETP (Yes/ No)	Name of Vendor/ Instrument Supplier	Is it certified system (Yes/ No) (USEPA/TUV/ MCERTS/Others)

Note: Above details shall be submitted in the page link provided on CPCB website (www.cpcb.nic.in) and a print out of the page should be enclosed along with reply to the show cause notice.

CETPs List

S. No.	Name/address of CETP/company
	<u>Haryana</u>
	Ambala Cantt.
1	IGC Food Park CETP, IGC Food Park, Phase-I, Saha, Ambala Cantt., Haryana Faridabad
2	Common Effluent Treatment Plant, Industrial Estate Sector 31, Faridabad, Haryana
3	M's Faridabad Small Scale Pollution Control Co-operative Society (Electroplating Zone) CETP, Sector- 58, Faridabad, Haryana Gurgaon
4	Common Effluent Treatment Plant, Industrial Model Town (IMT), Phase-III and IV, Sector-6, Manesar, Haryana
5	Electroplating Welfare Association CETP, Sector 37, Pace City -2, Gurgaon, Haryana Jind
6	Common Effluent Treatment Plant, HSIIDC Industrial Area, Jind, Haryana Panchkula
7	Common Effluent Treatment Plant,, HSIIDC Phase I, Barwala, Panchkula, Haryana Panipat
8	Common Effluent Treatment Plant, HUDA Sector-29, Part-II, Panipat, Haryana Rewari
9	Common Effluent Treatment Plant, Growth Centre Bawal, Phase -I&II, Rewari, Haryana Sonapat
10	Common Effluent Treatment Plant, HSIIDC Industrial Estate, Phase-IV, Kundli, Sonipat, Haryana
11	Common Effluent Treatment Plant, HSIIDC Industrial Estate, Rai, Sec-38, Phase-I, Rai, Sonipat, Haryana
12	Common Effluent Treatment Plant, HSIIDC Barhi, Sonapat, Haryana
	<u>Himachal Pradesh</u>
1	Common Effluent Treatment Plant, Baddi Industrial Area, Distt. Solan, Himachal Pradesh J&K
1	I.G.C. Lassipora, J&K Punjab
1	PSIEC Leather Complex CETP, Kapoorthala Rd. Jalandhar, Punjab
2	Dr Ambedkar Leather Association CETP, Ramdaspura, Noormahal Rd. Phillore Dist Jalandhar, Punjab
3	Ludhiana Electroplaters Association CETP (JBR Technologies Pvt. Ltd.), D-260-261, Focal Point, Phase-8, Ludhiana, Punjab
4	Malerkotla Electroplating Association CETP, Malerkotla, Distt. Sangrur, Punjab UP
1	UP Jal Nigam. Jajmau CETP, Jajmau, Kanpur, UP
2	Unnao Tanneries Pollution Control Company CETP, Site-II, UPSIDC Indl Area, Unnao, UP
3	Banther Industrial Pollution Control Company CETP, U-1, Leather Technology Park, UPSIDC Industrial Area, Banther, Unnao
4	Mathura Audyogik Chhetra 'A' Pradushan Nivaran Company Ltd. CETP, Site-I UPSIDC Industrial Area, Mathura, Uttar Pradesh
5	Tronica City Phase I CETP, Aperial Park, Tronica City, Loni, Distt. Ghaziabad
6	Bhadohi Industrial Development Authority CETP, Bhadohi, Distt. Varanasi, Uttar Pradesh

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7	Common Effluent Treatment Plant, SEZ Moradabad, Uttar Pradesh
8	Common Effluent Treatment Plant, Textile Park Ruma, Distt. Kanpur Dehat
	<u>Uttarakhand</u>
1	Common Effluent Treatment Plant, Pharma City, Selnqui Industrial Area, Dehradun, Uttarakhand
2	UEM SIDCUL CETP, Integrated Industrial Estate, Ranipur, Haridwar, Uttarakhand
3	Common Effluent Treatment Plant, Integrated Industrial Estate, Pantnagar, Uttarakhand
4	Common Effluent Treatment Plant, Integrated Industrial Estate, Sitarganj, Uttarakhand
	<u>Delhi</u>
	<u>West Zone</u>
1	Nariana Common Effluent Treatment Plant, Near Flyover CB Area, Ring Road, Naraina Vihar, Delhi-28
2	Mayapuri industrial area CETP society, Opp. Govt. of India Press, Mayapuri industrial area Phase I, Delhi-64
3	Badli industrial area CETP society, Behind Suraj Park, Rohini Sector 18, Delhi-85
4	Bawana CETP, Sector 5, Bawana Industrial Area, Opp. P-Block, Delhi
5	GT Karnal road industrial area CETP society, GT Karnal road industrial area, Delhi - 33
6	Keshavpuram Industrial Area CETP Society (Regt), C-42/A, Keshavpuram Industrial Area, (Lawrence Road) Delhi- 110034
7	Mangolpuri industrial area CETP society, Mangolpuri industrial area Phase I, Delhi
8	Narela Common Effluent Treatment Plant, PNC Delhi Industrial Infra Pvt. Ltd., J Block, Admn. Building, DSIDDC Narela, Delhi
9	North-West Industrial Area CETP Society, 119 SMA industrial estate, GT Karnal Road, Delhi-33
10	Wazirpur industrial area Pollution Control CETP society, Wazirpur industrial area, Delhi -52
11	Udyog Nagar CETP society, Behind DTC Nangloi Depot, Rohtak Road, Delhi -41
	<u>East Zone</u>
12	CETP Jhilmil and Friends Colony Industrial area, B-Block, Jhilmil industrial area, Delhi -95
	<u>South Zone</u>
13	Okhla industrial area CETP society, C-141, Okhla industrial area Phase I, Delhi -20
	<u>MP</u>
1	Govindpura Audhyogic Kshetra Pradushan Nivaran Pvt Ltd. CETP, Govindpura, Bhopal
	<u>Rajasthan</u>
	<u>Alwar</u>
1	Bhiwadi Jal Pradushan Nivaran Evam Anusandhan Samitee CETP, RIICO Industrial Area, Bhiwadi, Rajasthan
	<u>Barmer</u>
2	Balotra Water Pollution Control & Research Foundation Trust CETP, Balotra Industrial Area Phase I, Balotra, Distt. Barmer, Rajasthan
3	Balotra Water Pollution Control & Research Foundation Trust, Balotra Industrial Area Phase I, Balotra, Distt. Barmer, Rajasthan
4	Balotra Water Pollution Control & Research Foundation Trust CETP, Bithuja, Distt. Barmer, Rajasthan
5	Jasol Water Polluting Control & Treatment Trust CETP I, Jasol, District- Barmer
6	Jasol Water Polluting Control & Treatment Trust CETP II, Jasol, District- Barmer
	<u>Jodhpur</u>
7	Jodhpur Pradushan Niwaran Trust CETP, Sangariya Industrial Area, Jodhpur
8	Common Effluent Treatment Plant, Basni & Transfer Ind. Areas, Jodhpur
	<u>Jaipur</u>
9	Jaipur Leather Complex Environment Protection Foundation Pvt. Ltd. (CETP), Manpur Macheri, Tehsil

	Amer, Jaipur, Rajasthan
	Pali
10	Pali Water Pollution Control Treatment & Research Foundation CETP I, Mandia Road Industrial Area, Pali, Rajasthan
11	Pali Water Pollution Control Treatment & Research Foundation CETP II, Mandia Road Industrial Area, Pali, Rajasthan
12	Pali Water Pollution Control Treatment & Research Foundation CETP III, Punayata Road Industrial Area, Pali, Rajasthan
13	Pali Water Pollution Control Treatment & Research Foundation CETP IV, RIICO Industrial Area Punayata, Pali, Rajasthan
	<u>AP</u>
1	IDA-Nacharam Mallapur Common Effluent Treatment Plant, Rangareddy District, A.P.
2	Jeedimetla Effluent Treatment Plant Limited (JETL) Plot No. 267, Phase I, IDA, Jeedimetla Hyderabad, AP
3	Pattancheru Enviro Tech Limited (PETL), Patancheru, Medak District, AP
4	Kunoor Leather Park Common Effluent Treatment Plant, Nalgonda District, Hyderabad, Telangana
5	Pothepalli Industrial Park Common Effluent Treatment Plant, Machilipatnam, Krishna District, Andhra Pradesh
6	IE Autonagar Common Effluent Treatment Plant, JRD TATA IE Autonagar, Vijayawada, Krishna District, A.P.
7	Jawahar Lal Nehru Pharma City CETP, Parvada Village, Dist.- Vishakhapatnam, A.P.
8	IDA Kondapalli Common Effluent Treatment Plant, Krishna District, Andhra Pradesh
9	Textile Park Common Effluent Treatment Plant, Nagiri, Chittoor District, A.P.
10	Enumamula Common Effluent Treatment Plant, Enumamula (V), Warangal, A.P.
	<u>Karnataka</u>
1	Doddaballapura Apparel Park CETP, KIADB Indl Area, Doddaballapura, Bangalore-561203, Karnataka
2	Eco Green Solutions System Pvt. Ltd. CETP, Plot No.-48/A-4, KIADB Industrial Area, Doddaballapura, Bangalore
3	Lidkar Tanners Enviro Control System Ltd., HMR Industrial Estate, Poornapura Village (Lidkar CFC, Kardugondanahalli, Arabic College Post), Bangalore -45
4	Pai & Pai Chemicals Private Ltd. (Electroplating CETP), Plot No. 29A, 1st Phase, KIADB Industrial Area, Kumbalgodu Kengeri Hobli, Bangalore 74, Karnataka
5	Pai & Pai Chemicals Private Ltd. (Pharmaceuticals CETP), Plot No. 25-D, 1st Phase, , KIADB Industrial Area, Kumbalgodu Kengeri Hobli, Bangalore 74, Karnataka
6	VIWA Eco Club CETP, Opp Shed No. B-5 & 6, Veerasandra Industrial Estate, Hosur Road, Anekal Taluk, Bangalore-560100
7	Malur CETP (Previously Eco- Engineering), No. 64 & 65, KIADB Industrial Area, Malur Taluk, Kolar District
8	Common Effluent Treatment Plant Satyamangala Industrial Area, Tumakur District, Karnataka 572106
9	Common Effluent Treatment Plant Hirchalli Industrial Area, Tumakur District, , Karnataka 572168
10	Govind Solvents (P) Ltd. CETP, No.19 (P)-22, Kunigal Industrial Area, Dist Tumkur, , Karnataka
11	Fish Meal & Oil Manufactures Association CETP, Kotepura, Ullal, Mangalore Taluk, DK District, Karnataka
	<u>Kerala</u>
1	KINFRA Small Industries Park, Nellad, Ernakulam District, Kerala
2	KINFRA International Apparel Park, Trivanthapuram District, , Kerala 695586
3	KINFRA Small Industries Park CETP, Kakkancherry, Malappuram District, Kerala
4	Cochin SEZ CETP, Kakkanad, Cochin, Kerala
5	Rubber Park India P. Ltd, Valayanchirangara, Ernakulam, Kerala

	<u>Tamilnadu</u>
1	M/s. Angeripalayam CETP Ltd., SF 89, CETP Garden, Kanjampalayam, Pithchampalayamudur Post, Tiruppur-641603
2	M/s. Andipalayam CETP (P) Ltd.,RS No.-97/3 96/1, Mangalam Road, Andipalayam Village, Tiruppur-641687
3	M/s. Chinnakkami CETP Ltd.,SF No.-275/2, Veerapandy Village, Kuppandampalayam, Veerapandy Post, Tiruppur-641605
4	M/s. Kasipalayam CETP (P) Ltd., SF No.-250, S.Periakasi, S. Periyapalayam Post, Tiruppur-641607
5	M/s. Kunnangalpalayam CETP Ltd., SF. No. 260/3,Chinnakarai,Karaipudur Village, Veerapandy Post, Tiruppur-641605
6	M/s.Manickapuram Pudur CETP Ltd., SF No.236/2, Manickapuram Pudur, Mudalipalayam, Mannur Post, Tiruppur-641606
7	M/s. Mannarai CETP Pvt. Ltd., SF 209/2A, Mannarai Village , S. Periapalayam Post, Tiruppur-641607
8	M/s.Veerapandy CETP Ltd., 548/1, Karuppagoundampalayam, Cotton Market Post, Tiruppur-641604
9	M/S Arulpuram CETP Company (P) Ltd. SF 158, Thalunjikattu Thottam, Koundampalampudur, Ganapathipalayam Post, Tiruppur -641605
10	M/S Eastern Common Effluent Treatment Company (P) Ltd., SF 3/1 , Nallur Village, Vijayapuram Post, Tiruppur -641606
11	M/S Kallikadu CETP (P) Ltd., T.S. No. 915, Kallikadu Thottam, Karuvampalayam, Tiruppur -641604
12	M/S Karaipudur CETP (P) Ltd., SF 10/1, Karaipudur Village, Tiruppur-641605
13	M/s Kuppandampalayam Effluent Treatment Co. (P) Ltd. SF.No.242/2, Veerapandi Village, Thirupur
14	M/S Rayapuram CETP (P) Ltd.,SF No. 642, Karuppaiythottam, Anaipalayam, Tiruppur -641601
15	M/S Mangalam Common Effluent Recycling Technologies India (P) Ltd.,RS No.179, Andipalayam Village, Tiruppur -641663
16	M/S Sirupooluvapattii CETP (P) Ltd. RS No. 622/2, 15- Velampalayam Village, Tiruppur-641603
17	M/S S. Periapalayam CETP (P) Ltd., RS 224/2, A. Periapalayam, Perundurair Taluk, Tiruppur -641607
18	M/S Tiruppur Murugampalayam CETP (P) Ltd., SF 214/2, Veerapandy Village, Tiruppur
19	Vettuvapalayam Common Effluent Treatment Recycling Plant (P) Ltd. SF.No.30/1, Vettuvapalayam Mangalam, Thirupur
20	Park CETP (P) Ltd., SF.No.327, Boyampalayam, Pirivu, Pitchampalayam Post, Thirupur
21	Amaravathi Pollutech Ltd., SF No. 2376,2377, Cholan Nagar, Chinnandankoil Road, Karur
22	Karur Karumppampalayam Envirotech Ltd. (KKEL), SF No. 209/B, Bharathi Nagar, Karumppampalayam, Appipalayam, Karur-2
23	Karur Thiruvai Dyeing Enviro Ltd, TS No. 2001-2004, Agraharam West, Thirumanilaiyur, Karur-3
24	Karur Sukkaliyur Common Effluent Treatment Plant Co. Ltd., SF No. 431,617/B, Thirumanilaiyur, Sukkaliyur, Karur-3
25	Karur Vanchi Dyeing Envirotech Ltd, SF No. 1512, Balamapuram, Vangal Road, Karur-4
26	Karur Andan Koil Pollution Contro Ltd. SF No. 1811,1812, Amaravathy Nagar, Andankoil, Karur-2
27	Karur Sellandi Palayam Pollution Control Ltd, SF No.-476,480,489,968, Thirumanilaiyur, Sellandi Palayam, Karur - 3
28	Karur Taluk Dye & Bleaching Effluent Treatment Plant Ltd, SF No. 199145, Inam Karur, Vangamedu, Karur-6
29	Ayyampet-Muthialpet Bleaching & Dyeing Effluent Treatment Co.(P) Ltd., SF No.114/6B, 2/1A,B,C,D, Valluvapakkam Village, Kancheepuram Taluk & District, Tamilnadu
30	Kovai Telungupalayam CETP Ltd., 72,C,Bharathi Road, Komarapalayam P.O. Telungupalayam, Coimbatore-39, Tamilnadu
31	Perundurair Common Effluent Treatment Plant, Plot No.R 22, 6th Cross Road, SIPCOT Industrial Growth centre, Perundurair-638052, Erode District
32	Ranipet Tannery Effluent Treatment Co. Ltd., VC Mottur Village, Vannivedu Post, Walajapet, Dist. Vellore- 632513

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33	Ranipet SIDCO Finished Leather Effluent Treatment Co.Pvt Ltd, Plot 199, SIDCO Industrial Estate, SIPCOT, Ranipet, Vellore- 632403
34	SIPCOT - SIDCO Phase II Entrepreneur Finished Leather Effluent Treatment Co. Pvt Ltd, SIPCOT Industrial Estate, Phase II, Pulyanthangal, Ranipet-632403
35	Pallavaram Tanners Industrial Effluent Treatment Company Ltd., 105, Anna Salai, Nagalkeni, Chrompet, Chennai, Tamil Nadu
36	TALCO Pemambut Tannery Effluent Treatment Co.,Ltd., Bakkalapalli Sector, No 299/A High Road, Pemambut- 635810
37	TALCO Dindigul Tanners Enviro Control Systems Pvt Ltd, Battagundu Bye Pass Road, Begambur Post, Dindigul- 624002
38	TALCO Tricy Tannery Effluent Treatment Co. Ltd. 257, Pudukkottai Road, Sembati, Trichy-620007
39	TALCO Vaniyambadi Tanners Enviro control systems Ltd, 183 Cutchery Road Extension, Valayampet, Vaniyambadi- 635754, Vellore
40	Ambur Tannery Effluent Treatment Co.Ltd. Post Box No. 21, Periyavarikkam Village, Thuthipet Sector, Ambur- 635811, Distt. Vellore
41	Ambur Tannery Effluent Treatment Co.Ltd. Maligaitihppu Secor, Ambur- 635802, Vellore
42	Visharam Tanners Enviro Control Systems Pvt Ltd, No. 306, 307, C, Abdul Hakeem Road, Melvisharam- 632509 Distt. Vellore
43	Melvishram Tanners Effluent Treatment Co,Pvt Ltd., Melpudupet Sector, Vannivedu, Post Walajapet 632513, Vellore, Tamil Nadu
44	Madhavaram Leather Manufacturers Facility Pvt Ltd., H 3, TALCO Industrial Estate, Madhavaram, Chennai- 60
45	Perundurai Leather Ind. Eco Security Ltd. Plot No. T-9,J37, Sipcot Industrial Growth Centre, Perundurai-638052, Erode District
46	Kodaikkanal CETP, Dindigul 624101, T.N.
47	Erumapalayam CETP (Dyeing cluster), Salem, T.N. - 636015
48	Tirumazhisai SIDCO Industrial Estate CETP/STP, Thiruvallur District, T.N. - 600056
49	SIPCOT Industrial Complex CETP/STP, Gummidipoondi, Thiruvallur District, T.N. - 601201
	Gujarat
	Ahmadabad
1	The Green Environment Services Co-operative Society Ltd., Plot 244-251, Phase-II GIDC Estate, Vatva, Ahmadabad, Gujarat
2	Naroda Enviro Project Ltd., CETP Division, Plot 512 to 515, Phase-I, Opp. Naroda Post Office, GIDC Estate Naroda, Ahmadabad, Gujarat
3	Odhav Enviro Projects Limited, Plot 25, 12:B, GIDC Estate Odhav, Ahmadabad- 382415, Gujarat
4	Odhav Green Enviro Projects Association, Plot No. 394, GIDC Estate, Odhav, Ahmadabad, Gujarat
5	Gujarat Vepari Mohamandal Sahkari Audhyogik Vasahat (GVMSAV) Limited, Plot No 181,182 GVM Industrial Estate, Odhav, Ahmadabad, Gujarat
6	Narol Dyestuff Mfg. Association, 108/3 Near Vishal Textile Mill, B/H Narol Court, Narol, Ahmadabad
7	Zyodus Infrastructure Private Limited, Changodar, Dist-Ahmadabad, Gujarat
8	Sanand Eco Projects Ltd, 172, Ajanta Industrial Estate, Vill Iyara, Ta-Sanand, Distt. Ahmadabad, Gujarat
9	Vinayak Jal Shuddhikaran Cooperative Society Ltd., Survey No. 664/1-2-3-4, Dholka Road, Vill & Tal. Bavla, District Ahmadabad, Gujarat
10	Bavla Eco Project Jal Shuddhikaran Sahakari Mandli Ltd Survey No. 1440/P, Vill & Tal., Bavla, District Ahmadabad, Gujarat
	Bharuch
11	Bharuch Eco-Aqua Infrastructure Ltd. (BEAIL), Near Gujarat Gas Company, Surti Bhagor, Piraman, Ankleshwar, Distt. Bharuch, Gujarat
12	Enviro Technology Ltd., Plot 2413-14, GIDC Estate, Ankleshwar, Distt. Bharuch, Gujarat
13	Panoli Enviro Technology Ltd., Plot 619 GIDC Estate Panoli, Dist. Bharuch, Gujarat

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	Gandhinagar
14	Kalol GIDC Industrial Association, Plot 65, 66 GIDC Estate, Kalol, Distt. Gandhinagar, Gujarat
	Jamnagar
15	Jamnagar Electroplating Association CETP, Jamnagar, Gujarat - 361004
	Junagarh
16	The Veraval Industries Association Plot No.- 41,42,43, Veraval-362269, District- Junagadh, Gujarat
	Surat
17	Palsana Enviro Protection Ltd. CETP, Kadodara, Surat, Gujarat - 394327
18	Pandesara Green Co. Op. Society Limited, GIDC-Pandesara, Surat, Gujarat - 394221
19	Gujarat Eco-textile Park Ltd, Plot 2, Block 194 B, Village Baleshwar, Tal: Palsana, Distt. Surat, Gujarat
20	Sachin Infra Environment Ltd. (SIEL) (Process Houses) Plot No2, Road No-2, GIDC Sachin, Surat 394230, Gujarat
21	Globe Enviro Care Ltd. (GECL) (Chemical units) Plot No. PP/1, Road No. 2, B/H Kay Tex Mill, GIDC Sachin, Surat, Gujarat
22	Fairdeal Textile Park, Village: Mahuvej, Tal.: Mangrol, Distt.: Surat, Gujarat
	Rajkot
23	Jetpur Dyeing and Printing Association, Kankia Plot, Jetpur, Distt. Rajkot, Gujarat
24	Shri Dhareshwar GIDC Vistar Association, Near Dhareshwar Temple, Navagarh, Jetpur, Distt. Rajkot, Gujarat
25	Jay Khodiyar Enviro Technologies P. Ltd, Kalipat, Bhavnagar Road, Rajkot, Gujarat
26	Rajkot Electroplating Association CETP, Rajkot Shapar (Veraval), Tal-Kotadasagani, Dist: Rajkot, Gujarat
	Vadodara
27	Pollution Advisory Committee, NIA (Nandesari Industries Association), Plot 153/A GIDC Estate At Nandesari, Distt. Vadodara, Gujarat
28	Enviro Infrastructure Co. Ltd., 612B, ECP Canal Road, Vill Umaraya, Tal Padra, Distt. Vadodara, Gujarat
	Valsad
29	Vapi Waste & Effluent Management Co. Ltd, CETP, Plot No. 4807, Phase IV, GIDC Estate Vapi-396195 Distt. Valsad, Gujarat -396195
30	Perfect Environment Control Systems Ltd., Plot 73 I/A, GIDC Sarigram, Distt. Valsad, Gujarat
	Kutch
31	SEZ Mundra (M/S MPSEZ Utilities Private Limited, Mundra, Kutch) (Under Construction) , Gujarat
	Maharashtra
1	Dombivli Better Environment System Association CETP Plant Phase-I, OS-8, Opp Tele exch., MIDC Dombivli (East), Maharashtra
2	Dombivli Common Effluent Treatment Plant, Plot no. R-4/2, Opposite W-40, MIDC, Phase-II, Dombivli (East), Maharashtra
3	M/s Chikhholi Morivali, Plot No. P-17, MIDC Morivali, Ambarnath, Dist. Thane, Maharashtra
4	ACMA CETP Co-operative Society Ltd. W-30, Chemical Zone, MIDC Ambarnath (W) Distt. Thane, Maharashtra
5	Additional Ambarnath CETP, P-42, Aama Welfare Center, Anand Nagar, Addl. Ambarnath MIDC, Dist. Thane, Maharashtra
6	Badlapur CETP Association, Plot No. OS- 4, MIDC Badlapur, Dist. Thane, Maharashtra
7	Tarapur Environment Protection Society CETP, Plot No. AM-29 (pt), MIDC Tarapur, Boisar, Dist: Thane, Maharashtra
8	Tarapur Industrial Manufacturing Association (TIMA) (TIMA) Recreation Centre, MIDC Tarapur, Thane - 401506, Maharashtra



9	TTC CETP (Thane-Belapur) Association, P-20, MIDC, Anand Bhadkamkar Common Facility Center MIDC Khairane, Thane- Belapur Road, Navi Mumbai- 400709, Maharashtra
10	Taloja CETP Co-operative Society Ltd. Plot P-24, New Chemical Zone, MIDC Taloja, Navi Mumbai- 410208, Maharashtra
11	Ranjangaon CETP, MIDC Ranjangaon, Taluka Shirur, Distt. Pune, Maharashtra
12	Hydro Air Tectonics (PCD), Plot no. 7, Talegaon Industrial Area, Tal. Maval, Dist. Pune, Maharashtra
13	Kurumbh Environment Protection Co-operative Society AM-04 CETP Campus, MIDC Kurumbh Tal-Daund District, Pune, Maharashtra- 413802
14	M/s Green Field CETP Pvt. Ltd., P-17, MIDC Chincholi, Distt. Solapur
15	Akkalkot CETP, Plot no AM-8, MIDC Akkalkot Road, Solapur
16	L. K. Akiwate Co-operative Industrial Estate Jaisingpur CETP, Akiwate Udhyamagar, Taluka: Shirol, Distt.: Kolhapur- 416144
17	M/s Lote Parshuram Environment Protection Cooperative Society, P-30, MIDC Lote, Taluka Khed, Distt. Ratnagiri
18	Kagal Harthkangale Common Effluent Treatment Plant, Kagal Harthkangale Industrial Area, Kagal, District -Kolhapur, Maharashtra
19	CETP Sangli Miraj, Distt. Sangli, Maharashtra
20	Ichalkaranji Textile Development Cluster Ltd. (1 MLD), Shri Laxmi Co - Operative Industrial Estate, Phase -I, Sector - B, Plot No- 9 to 12, Hatkangale, Dist Kolhapur.
21	Ichalkaranji Textile Development Cluster Ltd. (12 MLD), 617, Swimming pool premises, near ved bhavan, Ichalkaranji, Dist - Kolhapur
22	Ichalkaranji Textile Development Cluster Ltd. (1.2 MLD), Parvati Co-operative Industrial Estate, Yadrav, Sector -O, Phase-II, Plot No. 6,7,8, 15 to 20, Tal. Hatkanagal, Dist. Kolhapur
23	MMA CETP Cooperative Society Ltd., P-43, MIDC Mahad, Distt. Raigad
24	Patalganga and Rasayani Industries Association (PRIA) CETP, MIDC-Patalganga, Taluka-Khopoli, Distt. Raigad
25	RIA CETP, MIDC Roha, Raigarh Distt.
26	Butibori CETP Pvt. Ltd., Plot No. 13, MIDC Butibori, Dist. Nagpur
27	SMS Waluj CETP Pvt Ltd, Plot No. P-82, MIDC Waluj, Dist - Aurangabad
	<u>Jharkhand</u>
1	Adityapur Industrial Area, Adityapur, Dist-Saraikele, Jharkhand
	<u>West Bengal</u>
1	Calcutta Leather Complex CETP, Karaidanga,BeontaSouth 24 Parganas Bengal 743 502, Kolkata-Malancha Rd, Malancha, West Bengal

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Chairman,
Haryana State Pollution Control Board,
C-11, Sec- 6, Panchkula, Haryana

Chairman,
Jammu and Kashmir State Pollution Control Board,
Shiekh-ul-Campus, behind Govt. Silk Factory,
Raj Bagh, Srinagar(J&K)

Chairman,
Uttar Pradesh Pollution Control Board,
Building.No. TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow, Uttar Pradesh 226010

Chairman,
Delhi Pollution Control Committee,
Government of N.C.T. Delhi
4th Floor, ISBT Building, Kashmere Gate,
Delhi-110006

Chairman,
Rajasthan Pollution Control Board,
4, Jhalana Institutional Area, Jhalana Doongri,
Jaipur (Rajasthan), Pin: 302 004

Chairman,
Karnataka State Pollution Control Board
"Parisara Bhavan", #49, 4th & 5th Floor,
Church Street, Bangalore-560001

Chairman,
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy,
Chennai - 600032

Chairman,
Maharashtra State Pollution Control Board
Kalpataru Point, 3rd and 4th Floor,
Opp. Cine Planet, Sion Circle,
Mumbai - 400022

Chairman,
West Bengal Pollution Control Board
Paribesh Bhawan, 10 A, Block-L.A.,
Sector III, Salt Lake City,
Calcutta - 700098

Chairman,
Himachal Pradesh Pollution Control Board,
Him Parivesh, Phase-III, New Shimla-171009

Chairman,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road, Patiala,
147001, Punjab

Chairman,
Uttarakhand Environment Protection &
Pollution Control Board
29/20, Nemi Road, Dehradun, Uttarakhand"
Pincode- 248001

Chairman,
Madhya Pradesh Pollution Control Board,
Paryavaran Parishar ,E-5 ,Arera Colony Bhopal
462016

Chairman,
Andhra Pradesh Pollution Control Board
Payavaran Bhawan, A-III, Industrial Estate,
Sanath Nagar, Hyderabad - A.P.

Chairman,
Kerala State Pollution Control Board,
Pattom P.O.,
Thiruvananthapuram, Kerala

Chairman,
Gujarat State Pollution Control Board
Paryavaran Bhawan, Sector 10A,
Gandhinagar, Gujarat - 382010

Chairman,
Jharkhand State Pollution Control Board
H.E.C. Dhurwa, Ranchi - 834004 Jharkhand



✓ In-charge, CPCB Zonal Office North,
PICUP Bhawan, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010

In-charge, CPCB Zonal Office Central,
4th Floor, Sahkar Bhawan
North T.T. Nagar
Bhopal - 462 003

In-charge, CPCB Zonal Office South,
1st and 2nd Floor, Nisarga Bhawan,
A-Block, Thimmaiah Main Road,
7th D Cross Road, Shivanagar,
Opp. Pushpanjali Theatre,
Bengaluru - 560010

In-charge, CPCB Zonal Office West,
Parivesh Bhawan, Opp. VMC Ward Office No. 10,
Subhanpura, Vadodra - 390023

In-charge, CPCB Zonal Office East,
Southernd Conclave,
Block 502, 5th and 6th Floors,
1582 Rajdanga Main Road
Kolkata - 700107